

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 960 of 2020**

**IN**

**Company Appeal (AT) (Insolvency) No. 177 of 2019**

**IN THE MATTER OF:**

**Sagar Sharma & Anr.**

**...Appellants**

**Vs.**

**Phoenix ARC Pvt. Ltd.**

**...Respondent**

**Present: For Appellants: - present but not marked appearance.**

**O R D E R**

**12.03.2020—** It is informed by learned counsel for the Appellant that the 'Interim Resolution Professional' was changed and the 'Resolution Professional' has been appointed.

In the circumstances, we hold that the direction given by this Appellate Tribunal on 7<sup>th</sup> February, 2020 should be complied by the 'Resolution Professional'.

I.A. No. 960 of 2020 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

Ar/G